

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

CP No. 45/241/HDB/ 2023

AND

**IA(CA) 20/2024 in IA(CA) No. 264/2023, IA(CA) 264/2023, IA(CA) 65, 69, 76, 77, 82 &
Contempt (CA) 05/2024, IA (CA) 115 & 117/2024 in CP No. 45/241/HDB/ 2023**

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Escientia Life Sciences & ors

...Petitioner

AND

Escientia Advanced Sciences Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 45/241/HDB/ 2023

Learned Senior Counsel Mr Vivek Reddy along with Mr Soumya Das Gupta, Mr Dwijesh Kapila, Mr Aviral Singhal, and Mr Bheemachary for the petitioners present physically

Learned Senior Counsel Mr. S. Niranjan Reddy, for respondent No 2 and 3 present through Video Conference.

Learned Counsel Mr. Tarun G Reddy and Mr Sairam, for respondent No 2 and 3 present physically.

Learned Senior Counsel Mr Arvind Pandian, for Respondent Nos 4 to 6 present through Video Conference.

Learned Counsel Mr Aatif, Respondent Nos 7 to 9 present physically.

Call on 10.05.2024.

IA(CA) 20/2024 in IA(CA) No. 264/2023

Pleadings completed. For hearing, matter adjourned to 10.05.2024.

IA(CA) 264/2023

For hearing, matter adjourned to 10.05.2024.

IA(CA) 65/2024

For hearing, matter adjourned to 10.05.2024.

IA(CA) 69 /2024

For continuation of submissions by learned senior counsel for the applicant, matter adjourned to 10.05.2024.

IA(CA) 76 /2024

Pleadings completed, for hearing before issuance of notice, matter adjourned to 10.05.2024.

IA(CA) 77/2024

For hearing the respondents, matter adjourned to 10.05.2024.

IA(CA) 82/2024

Heard. **For orders on 10.05.2024.**

Contempt (CA) 05/2024

Learned Counsel Mr Soumya Das Gupta present and states that he is representing the purported contemnor No.2. hence the registered speed post with acknowledgment due and e-mail be served on the remaining purported contemnors and call on 10.05.2024. Meanwhile counters if any by the purported contemnors.

IA No 115/2024

Learned Senior Counsels Mr Arvind Pandian and Learned Senior Counsel Mr S Niranjana Reddy for Mr Tarun G Reddy, Advocate for applicant and learned senior counsel Mr Vivek Reddy for respondents present.

Before commencement of rebuttal arguments by the learned senior counsel for the applicant, learned senior counsel Mr Vivek Reddy, prayed for an opportunity to make further submissions, and to refer to the case laws. We therefore heard Learned senior counsel for respondent.

We also heard the rebuttal submissions of learned senior counsel Mr Arvind Pandian. Thus, the oral submissions concluded.

At this stage the learned senior counsels appearing for applicant as well as the respondent submitted that they may be permitted to file brief written submissions. Permitted.

Here, it is to be stated that we have heard the lengthy submissions by the learned senior counsels for both sides, for the last two days. Today both the learned senior counsels requested for filing the written submissions. Which we have permitted.

Therefore, under the circumstances, it will not be possible for us to dispose of this application by 03.05.2024, to which the date the impugned meeting of the EGM is scheduled.

We therefore, while posting the IA **for orders on 10.05.2024**, direct the Dr Yadagiri Pendri, to defer the EGM scheduled on 03.05.2024 till 10.05.2024.

IA No 117/2024

Learned Senior Counsel Mr Vivek Reddy, for applicant present physically.
Counter not filed. For hearing, matter adjourned to 10.05.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)